

in Rangoon, the House was informed that according to our information none of the nationalised industries belonged to Indian nationals. Our Embassy in Rangoon have since informed us that according to the information furnished by the Government of Burma to them, two such industrial concerns belong to Indian nationals. The amount of compensation has not yet been determined as the Government of Burma are taking action to evaluate the assets of all the nationalised industries.

#### **PAPERS LAID ON THE TABLE**

##### **NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (FIFTH AMENDMENT) REGULATIONS, 1972**

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to lay on the Table, under section 185 of the Navy j Act, 1957, a copy (in English and Hindi) of the Ministry of Defence (Navy Branch) Notification S. R. O. No. 314/72, dated the 5th October, 1972, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1972. [Placed in Library, See No. LT-4419/73].

##### **ANNUAL REPORT AND ACCOUNTS (1971-72) OF THE HINDUSTAN ZINC LIMITED AND RELATED PAPERS**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Sixth Annual Report and Accounts of the Hindustan Zinc Limited, for the year 1971-72, together with the Auditors' Report on the accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-4420/73 for (i) and (ii)]

#### **NOTIFICATIONS OF MINISTRY OF LABOUR AND REHABILITATION**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT SWAMY): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) under section 7 A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—

(i) Notification G.S.R. No. 1087, dated the 8th August, 1972, publishing the Coal Mines Provident Fund (Second Amendment) Scheme, 1972.

(ii) Notification G.S.R. No. 1088, dated the 8th August, 1972, publishing the Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1972.

(iii) Notification G.S.R. No. 1089, dated the 8th August, 1972, publishing the Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1972.

(iv) Notification G.S.R. No. 1090, dated the 8th August, 1972, publishing the Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1972.

(v) Notification G.S.R. No. 1521, dated the 18th November, 1972, publishing the Coal Mines Provident Fund (Third Amendment) Scheme, 1972 and Statement (in English and Hindi) giving reasons for the delay in laying on the Table the Notification mentioned at serial Nos. (i) to (iv) above. [Placed in Library, See No. LT-4421/73 for (i) to (v)].